

second-hand equipment from the advanced countries.

(c) The Report is under examination.

Shortage of Currency notes in Packets

3431. Shri Hukam Chand Kachhavaia:

Shri Bade:

Shri Jedhe:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that a number of reports about the shortages in the packets of currency notes containing one hundred pieces of notes and issued by the Reserve Bank of India, New Delhi were received by the Reserve Bank of India, New Delhi from various banks such as the Central Bank of India, the Punjab National Bank and the Lloyds Bank and the citizens of Delhi;

(b) if so, the number of such cases during the period from 1st January, 1966 to 28th February, 1966;

(c) the number with denominations of the notes found short in each case;

(d) how these shortages were made good;

(e) the number of cases (with amount) in which the shortages were not made good and the reasons therefor;

(f) the action taken to put an end to such cases of shortages in future; and

(g) whether all these cases were referred to the Police authorities for investigation and if not, the reasons therefor?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) to (c). During the period 1st January, 1966 to 28th February 1966, three cases of shortage, involving 15 notes of Rs. 100 (eight in one and seven in another) and one note of Rs. 10, in packets of currency notes issued by the Reserve Bank of India, New Delhi were reported to them.

(d) and (e). In two cases the shortages were reported after 3 and 5

days and hence the Bank could not accept liability for the shortage. In the third case, involving 8 pieces of Rs. 100 notes, the shortage was recovered from the concerned employee who was found responsible for failure to observe the prescribed procedure in the examination of note packets.

(f) and (g). The Reserve Bank's procedure for receipt, payment etc. of notes provides several checks and counter-checks at various stages and this has been found sufficiently effective. The Bank's rules also provide for reporting cases, involving loss to the Bank, to the Police authorities, wherever necessary. In the particular cases referred to above, it was not considered necessary by the Bank to make any report to the Police authorities because:

- (1) No responsibility was accepted by the Bank in two cases, and
- (2) In the third case disciplinary proceedings were taken against the responsible employee and the shortage recovered from him.

श्रीफूम का लम्कर ब्यापार

3432. श्री श्रीकार लाल बेरवा :

श्री हुकम चन्द कछवाय :

श्री श्रीकार सिंह :

क्या बिल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राजस्थान में खटकड़बन्दी के निकट 27 दिसम्बर, 1965 को लम्कर ब्यापारियों से साढ़े चार मन श्रीफूम बरामद की गई थी; और

(ख) यदि हां, तो उस मामले में क्या कार्यवाही की जा रही है ?

बिल मंत्री (श्री श्रीफूम चौधरी) :

(क) और (ख). राजस्थान में खटकड़बन्दी के निकट 27 दिसम्बर, 1965 को साढ़े चार मन श्रीफूम नहीं पकड़ी गयी किन्तु 28 दिसम्बर 1965 को राजस्थान में बूंदी नगर के पास दो अलग अलग जगहों पर कुल मिला कर